

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTY-FIRST REPORT

(Presented on 6-3-2003)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-first Report.

2. The Committee met on 3 March, 2003 for—

- I. Classification and allocation of time for discussion of ten Bills under clauses (b) and (c) of Rule 294 of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri Basudeb Acharia and Y.G. Mahajan, M.Ps.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time in respect of ten Bills as shown in Appendices.

4. After considering all aspects of the Bills, the Committee recommend that seven Bills shown in Appendix - I be placed in category 'A'. The Committee further recommend that the remaining three Bills shown in Appendix-II be placed in category 'B'. The Committee also recommends allocation of time for each of the Bills as shown in column 5 of the Appendices I & II.

Allocation of time to resolutions

5. The Committee recommend allocation of time to resolutions as follows:—

- (i) Resolution by Shri Basudeb Acharia regarding inclusion of 'Santhali' language in the Eighth Schedule. - 2 hours
- (ii) Resolution by Shri Y.G. Mahajan regarding formulation of policy for increasing ground water level. - 2 hours

Recommendations

6. (i) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (ii) The Committee further recommend that the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
3 March, 2003
12 Phalgun, 1924 (Saka)

P. M. SAYEED,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX I

(See para 4 of the Report)

(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2001 (<i>Amendment of article 323</i>) by Shri Basavanagoud Kolar, M.P.	104 of 2001	A	2 hours
2.	The Relief and Compensation to and Rehabilitation of Victims of Mass Violence and Injustice Bill, 2002 by Shri G.M. Banatwalla, M.P.	81 of 2002	A	2 hours
3.	The Employment Exchanges (Compulsory Notification of Vacancies) (Amendment) Bill, 2002 (<i>Amendment of section 3</i>) by Shri Basavanagoud Kolar, M.P.	89 of 2002	A	2 hours
4.	The Soil Conservation Bill, 2002 by Adv. Uttamrao Dhikale, M.P.	90 of 2002	A	2 hours
5.	The Constitution (Amendment) Bill, 2002 (<i>Amendment of article 83</i>) by Adv. Uttamrao Dhikale, M.P.	82 of 2002	A	2 hours
6.	The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (Amendment) Bill, 2003 (<i>Amendment of section 2</i>) by Dr. (Mrs.) Beatrix D' Souza, M.P.	1 of 2003	A	2 hours
7.	The Cultural Heritage Protection Bill, 2003 by Shri G.M. Banatwalla, M.P.	5 of 2003	A	2 hours

APPENDIX II

(See para 4 of the Report)

(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2002 (<i>Amendment of article 171</i>) by Shri Basavanagoud Kolar, M.P.	84 of 2002	B	2 hours
2.	The Euthanasia (Regulation) Bill, 2002 by Adv. Uttamrao Dhikale, M.P.	93 of 2002	B	2 hours
3.	The Representation of the People (Amendment) Bill, 2002 (<i>Amendment of section 30</i>) by Adv. Uttamrao Dhikale, M.P.	88 of 2002	B	2 hours